

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 176 OF 2017 &
IA NO. 534 OF 2018**

Dated: 3rd July, 2018

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

UJVN Ltd., Dehradun

...Appellant(s)

Vs.

**Uttarakhand Electricity Regulatory Commission
& Anr.**

...Respondent(s)

Counsel for the Appellant(s) : Mr. Himanshu Shekhar
Mr. Jamnesh Kumar

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan for R-1
Mr. Manoj Kr. Sharma for
Mr. Pradeep Misra for R-2

ORDER

IA NO. 534 OF 2018

(Appln. for condonation of delay in filing reply)

In this application, the applicant/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 176 OF 2017

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 18.07.2018 after serving copy on the other side.

List the matter on **27.08.2018**.

(Justice N. K. Patil)
Judicial Member

(I.J. Kapoor)
Technical Member

ts/mk